Written Answers to	[2 May, 2016]		Starred Questions 107	
1	2	3	4	5
2002-2003	5	55.41	4	40.16
2003-2004	2	7.1	1	4.1
2004-2005	75	732.555	71	672.535
2005-2006	242	2095.564	229	1815.06
2006-2007	405	3408.25	384	2916.966
2007-2008	1192	6025.458	1074	5288.81
2008-2009	5434	19179.623	4747	16392.684
2009-2010	88	334.255	84	306.165
2011-2012	544	1595.918	468	1392.637
2012-2013	1138	3242.219	828	2409.401
2013-2014	5163	11440.028	1562	4064.119
TOTAL	15207	50422.55	10344	37401.171

Revival of Kolleru Lake

*88. Dr. K.V.P. RAMACHANDRA RAO: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Government is aware that Kolleru Lake in Andhra Pradesh is shrinking every year and its eco-system is in danger;
- (b) if so, whether any steps are proposed to be taken to revive and protect the Lake; and
 - (c) if not, the rea-sons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) Kolleru Lake in Andhra Pradesh, has reportedly been impacted due to rapid urbanization, industrialization, pisciculture, various developmental activities and other anthropogenic pressures. Kolleru Lake is one of the 115 wetlands identified for conservation and management under the National Wetland Conservation Programme of the Ministry (NWCP). To achieve better

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synergy and avoid overlap, the NWCP has been merged with the scheme of National Lake Conservation Plan (NLCP) in February, 2013 into an integrated scheme of National Plan for Conservation of Aquatic Eco-systems (NPCA). This wetland is also designated as a Ramsar site and notified under the Wetlands (Conservation and Management) Rules, 2010 for regulation of activities within the lake.

Various steps have been taken to conserve Kolleru Lake, which inter-alia include:

- The Government of Andhra Pradesh had issued an order in 1999 declaring an area of 308 square kilometres, out of total area of 901 square kilometres of Kolleru Lake, as Kolleru Wildlife Sanctuary, under the provisions of the Wild Life (Protection) Act, 1972.
- (ii) About 1776 fish tanks extending over 44,725 acres have been demolished in the sanctuary area during June, 2006.
- (iii) Various conservation activities like removal and carting the soil from the demolished fish tanks, removal of weeds, construction of boundary pillars, survey and demarcation, education and awareness, etc. have been undertaken for conservation of Kolleru Lake by the State Government.
- (iv) So far, an amount of ₹ 249.57 lakh has been released by the Ministry to the Government of Andhra Pradesh under the NWCP for Kolleru Lake for conservation activities like eco-development, eco tourism, removal of weeds, catchment area treatment, monitoring, public awareness, etc.
- (v) All the States, including Andhra Pradesh, have been advised for giving high priority for constitution of State wetland/lake authorities, identification and notification of priority wetlands, development of integrated management plans, securing resources for implementation of management plans, monitoring and evaluation, and strengthening research-management interface, etc.

Status of Brahmaputra Board and NEBRRA Bill

*89. SHRI DILIPBHAI PANDYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the details of policy for reconstitution of Brahmaputra Board circulated to North-Eastern States and West Bengal in 2012 and response thereto by all the States; and
- (b) the details of draft Bill on North-East Brahmaputra River Rejuvenation Authority (NEBRRA) and the comments of all the States thereon and its present status?